

that there is not a single family station where families are allowed to go and stay. During my earlier visit to this area, one plea made by the people was that they should have families with them to avoid various problems which are created locally. I would, therefore, ask the Minister whether there is any time-bound programme—the Prime Minister is here—to see that the families go and stay there so that there is more contact between the families of the Army and the local people.

SHRI SHIVRAJ V. PATIL: Sir, when the family station is there, certain kinds of facilities are made available.

MR. CHAIRMAN: The question is, first there is no family station.

SHRI SHIVRAJ V. PATIL: I am coming to that. Housing accommodation has to be made available as also the transport system, hospital and school. When school facilities are there generally . . . (Interruptions) if the school facility is not available generally it is not treated as family station. This is so even if all other things are available but the school facilities are not available. In the north-eastern region, we have other facilities, but because some school arrangements are not there, they are not treated as family stations. But we have other facilities available where the family members can go and stay with them. I have given the categories of the accommodation made available to them. Some families can go there and stay with the soldiers. We do share the concern shown by the hon. Members when they say that we should take steps to see that more houses are constructed for the family members. I have informed the House that we have spent about Rs. 31 crores for constructing housing accommodation. (Interruptions) We would certainly take steps to see that family accommodation is made available.

SHRIMATI MARGARET ALVA: My question was, how many are considered family stations, how many family stations are there in the north-eastern region?

SHRI SHIVRAJ V. PATIL: I will collect the information and give you.

MR. CHAIRMAN: Question No. 226.

Boundary disputes between States.

*226. SHRIMATI MONIKA DAS:†
SHRI ABDUL REHMAN
SHEIKH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that boundary disputes persist between different States; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) Boundary disputes between the following States, involving territorial claims/counter-claims, are pending:—

- (i) Maharashtra and Karnataka;
- (ii) Karnataka and Kerala;
- (iii) Assam and Nagaland; and
- (iv) Punjab, Haryana and Himachal Pradesh.

SHRIMATI MONIKA DAS: Sir, . . . (Interruptions).

SHRI NAGESHWAR PRASAD SHAHI: What about Uttar Pradesh-Bihar? (Interruptions).

SHRI B. D. KHOBRAGADE: What about Maharashtra-Karnataka? (Interruptions).

SHRI NAGESHWAR PRASAD SHAHI: Has the Minister any knowledge about U.P.-Bihar? (Interruptions)

SHRIMATI MONIKA DAS: Sir, what is this? (Interruptions).

MR. CHAIRMAN: You ask your supplementary. You have opened the Pandora's Box. You close it.

†The Question was actually asked on the floor of the House by Shrimati Monika Das.

SHRIMATI MONIKA DAS: I would like to know whether there is any proposal under the Government's consideration to set up a commission in order to settle boundary disputes. If so, that are the details in this regard? Sir, I would like to know particularly about my State Karnataka, the Belgaum dispute with Maharashtra and the Kasargod dispute with Kerala. So I would like to know whether the Government... (Interruptions) Please, you must hear first; then you can fight. So, has the Government taken any decision to maintain the *status quo* there? Are they maintaining the *status quo* or not?

SHRI YOGENDRA MAKWANA: Sir, these disputes can be resolved only with the willing co-operation of the States. And the Government is trying to settle the disputes between the States.

SHRIMATI MONIKA DAS: My second question. If so, what are the details for it? I want the details for that in every States.

SHRI YOGENDRA MAKWANA: Sir, I said that there are different disputes regarding the boundaries in different States. Some hon. Members on the other side was asking about Bihar-Uttar Pradesh also. These are the disputes regarding the demarcation of boundaries on the ground.

श्री अब्दुल रहमान शेख : मैं सरकार से यह दरयापत करना चाहता हूँ कि जो जवाब उन्होंने दिया है उसमें कहा है जिन स्टेट्स का मंशन किया है उनके इलावा दूसरे स्टेट्स भी हैं जहां पर बाऊंडरी डिस्प्यूट्स हैं जैसे हिमाचल प्रदेश, जम्मू और काश्मीर, बिहार और यू पी । इनका कोई जिम्मे मंत्री महोदय ने नहीं किया है । (व्यवधान) आप बैठिए । मैं यह दरयापत करना चाहता हूँ कि फाइनली तौर पर डिस्प्यूट्स को हल करने के लिए क्या सरकार कोई ऐसी एजेंसी मقرر करने का ख्याल रखती है ? जिसमें बन्स फार आल ये तमाम डिस्प्यूट्स खत्म हो,

दूसरा इसी तरह से जो बार-बार सवाल उठता है अनवील्डी स्टेट के बारे में और री-अर्गनेनाइजेशन के बारे में तो क्या गवर्नमेंट द्वारा रीअर्गनेनाइजेशन करने के लिए स्टेट्स रीअर्गनेनाइजेशन कमिशन बैठाने का इरादा रखती है या नहीं ?

श्री जैल सिंह : चेयरमैन साहब, जो सवाल है, वह केबल बाऊंड्री डिस्प्यूट का है । स्टेट रीअर्गनेनाइजेशन कमिशन के बाद जो फैसला हुआ उसके मुताबिक यह था कि जहां-जहां कोई डिस्प्यूट रहे हों वे दोनों स्टेट्स मिलकर रिजाल्व करेगे । अगर वे दोनों आपस में बैठकर रिजाल्व न कर सकें तो सेंट्रल गवर्नमेंट उसके सम्बन्ध में आपस में उनको बातचीत करवाने में सहायता करेगी, अब तक बात यह रही है । स्टेट रीअर्गनेनाइजेशन के बाद सरकारें बदलती रही मुख्य मंत्रियों की एक दो मीटिंगें हुई है । परन्तु कुछ दायरा उनके एग््रीमेंट का नजदीक आया तो सरकार बदल गयी, दूसरे मुख्य मंत्री आए फिर उनकी मीटिंग हुई फिर सरकारें बदल गयीं तो इस तरह से इन कामों में देर हो गई और अब इस बात की आशा है कि मुख्य मंत्री मुत्तलिका बाऊंड्री स्टेट्स के आपस में मिलेंगे, और मिलकर बातचीत करेंगे । हमें आशा है कि वे आपस में निपटारा कर लेंगे । अगर उसमें कोई दिक्कत हुई तो सेंट्रल गवर्नमेंट उनकी पूरी-पूरी सहायता करेगी और उसमें कोई बहुत झगड़ा पड़ने की बात नहीं है, यह एक मुल्क की अपनी अन्दरूनी बात है, यह निपट सकती है मैं यह समझता हूँ कि आनरेबल मेम्बरों को इस मामले में बहुत सेमिटिव होने की जरूरत नहीं है ।

श्री अब्दुल रहमान शेख : सेकेंड सप्लीमेंटरी क्वेश्चन मुझे पूछना है ।

MR. CHAIRMAN : You have no second supplementary question.

श्री रामेश्वर सिंह : मैंने पहले हाथ उठाया था ।

श्री सभापति : पहले और बाद में नहीं, नए लोगों को चांस दे रहा हूं ।

SHRI U. R. KRISHNAN: I would like to ask the Minister whether, in view of the prevailing circumstances, there is any proposal under Government's consideration to set up again another States Reorganisation Commission. Previously while Andhra Pradesh and Tamil Nadu constituted a composite State, Tirupati was under Tamil Nadu.

MR. CHAIRMAN: No, this does not arise.

SHRI U. R. KRISHNAN: This is an important question, Sir, I want to ask whether Government will come forward to persuade Andhra Pradesh to hand over Tirupati to Tamil Nadu.

MR. CHAIRMAN: This question does not arise.

SHRI PATTIAM RAJAN: Let the Minister reply.

SHRI YOGENDRA MAKWANA: There is no such proposal under consideration of the Government.

MR. CHAIRMAN: In any case it does not arise. Now, Mr. Sultan Singh.

श्री सुजतान सिंह : क्या मंत्री जी यह बताने की कृपा करेंगे कि पंजाब रीऑर्गेनाइजेशन के बाद जो पंजाब और हरियाणा का बाऊंडरी डिस्प्यूट था जिसका भारत सरकार ने फैसला किया और जिसके मुताबिक चंडीगढ़ पंजाब को जाएगा तथा फाजिलका और अरोहर हरियाणा को जाएगा, सरकार उस फैसले को कब तक इम्प्लीमेंट करेगी, मैं सरकार से यह जानना चाहता हूं ।

श्री योगेन्द्र मकवाना : मैंने शुरू में में ही बताया कि जिस राज्य के सहयोग से वह हो सकता है और जब दोनों राज्य सहयोग देंगे तो यह सब डिस्प्यूट सेटल हो सकते हैं ।

डा० रूद्र प्रताप सिंह : आदरणीय सभापति जी, मैं आप के माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि क्या यह सत्य है कि राष्ट्र में जो साम्प्रदायिक शक्तियां हैं वे इन सीमा विवादों को निरंतर उलझाने का प्रयास कर रही हैं ।

श्री योगेन्द्र मकवाना . माननीय सदस्य की बात में तथ्य है ।

SHRI KRISHNA CHANDRA PANT: The Chief Minister of Karnataka a few days back raised the issue of the inter-State boundaries dispute with Kerala. Is it a part of the Central Government's strategy to leave this matter to the State Chief Ministers to raise it whenever they like or is the Centre going to intervene at least to the extent of seeing that the timing of raising these disputes is when the Centre thinks it best? What is the initiative that the Centre is taking in this regard apart from merely expressing the hope that it will sort these out? (Interruptions)

MR. CHAIRMAN: Just a minute.

SHRI YOGENDRA MAKWANA: Sir, honourable Home Minister has explained the position and said that at various times efforts were made to settle the disputes, but, because of the change of Governments, it has remained as it is. (Interruptions)

SHRI KRISHNA CHANDRA PANT: No, Sir. That is not possible. Sir, the Chief Minister of Karnataka has issued a statement. A news report has appeared now and it is not that the Government of India is not aware of it. Is it that with its consent he has issued the statement or is it that in spite of Government of India's dissatisfaction with him that he has is-

sued that statement? Do they approve of it or not?

SHRIMATI INDIRA GANDHI: No permission was taken, Sir.

MR. CHAIRMAN: Yes, Mr. Kulkarni.

SHRI PATTIAM RAJAN: Sir, where is the answer? (*Interruptions*)

MR. CHAIRMAN: Yes, Mr. Kulkarni.

SHRI ARVIND GANESH KULKARNI: Sir, may I know from the honourable Home Minister whether he is aware of the fact that a statement was made by the Prime Minister in Kolhapur during the election time that the border dispute between Karnataka and Maharashtra would be solved after the elections were over? I would like to know also whether it is true... (*Interruption*)... You just wait, Mrs Margaret Alva, Sir, I would also like to know whether it is true that the Prime Minister mentioned that the border dispute has a very low priority. (*Interruptions*)

SHRIMATI MONIKA DAS: Mr. Kulkarni, there is no dispute between Karnataka and Maharashtra. (*Interruptions*)

SHRI ARVIND GANESH KULKARNI: Sir, I want to know from the Home Minister which of the Statements of the Prime Minister is true. Secondly, Sir, the initiative to be taken by the Home Minister will never come, even for a hundred years to come. But he is responsible for solving the problem. Then, Sir, as far as the assurance of the Prime Minister is concerned, the Centre has to take the responsibility.

SHRIMATI INDIRA GANDHI: Sir, I am sitting here. It is extraordinary that questions about my statements are being discussed with another minister.

Sir, I have always maintained that all disputes should be settled as soon

as possible and with the greatest satisfaction or, rather, the least dissatisfaction to the people concerned. This is all that I have said either when delegations have come to meet me or in any public or private forum. My stand remains the same. It is unfortunate that we have these disputes, and we should try to settle them. The only thing is that when there are so many major problems and tensions, we should not add to them. This would not lead to a successful solution of such problems either. It is only when there is...

SHRI ARVIND GANESH KULKARNI: What about the time-limit for it?

SHRIMATI INDIRA GANDHI: There can be no time-limit. In such matters you cannot have any time-limit. We must try to solve them as soon as possible. Now, the honourable Member knows that even on his side... (*Interruptions*)... in his Party also, there are two different opinions as in every party. (*Interruptions*)

MR. CHAIRMAN: I cannot call everybody. Yes, Mr. Manubhai Patel.

SHRI MANUBHAI PATEL: Sir, this is really a very sensitive issue and it is not an issue of the Government only, but it is also a national issue and it should be settled amicably. The only criterion should be the administration and the economic growth of the concerned States so that the local people do not have the feeling that there is imbalance and all that. Now, Sir, I would like to know one thing. There are distant areas in the country like Diu and Daman and Dadra and Nagar Haveli. Now, Diu is in one corner of Saurashtra and it is administered from Goa, Daman is also like that. Then, Dadra and Nagar Haveli are tribal areas. Now it is very difficult. Only last week this House passed an amendment Bill regarding the creation of a Special High Court Bench there. May I know whether this issue will also be settled at the earliest so that the people will

have the feeling that they are not left behind as far as the growth is concerned?

MR. CHAIRMAN: You are raising an issue which is quite alien to this... (Interruptions) I do not think I can allow any more ramifications of this question. (Interruptions) The Question Hour is over, unless the House decides to extend it. (Interruptions)

WRITTEN ANSWERS TO QUESTIONS

Tribal Population and Scheduled Castes people living below the poverty line

*222. SHRI SWAMI DINESH CHANDRA:
SHRI N. K. P. SALVE:

Will the Minister of PLANNING be pleased to state:

(a) whether on the eve of the Sixth Five Year Plan, Government have collected facts and figures relating to the (i) tribal population; (ii) scheduled castes people; and (iii) others in the country who are living below the poverty line; and

(b) if so, what are the details in this regard, and what is the percentage that such population; bears to the total tribal, scheduled castes and other population in the country?

THE MINISTER OF PLANNING AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) and (b) No, Sir. Separate estimates of scheduled castes/scheduled tribes population below the poverty line are not available. According to the available information, the number of people below the poverty line as in March, 1978 was estimated at 30.46 crores in the country. The above estimates were derived by using the poverty line of Rs. 65 per capita per month on the basis of 1977-78 prices corresponding to minimum daily calorie requirement of 2400 per person in

rural areas and the poverty line of Rs. 75 corresponding to calorie requirement of 2100 in urban areas.

Dereservation of CSS Grade I posts

*223. SHRI SYED AHMAD HASHMI:

SHRI Ng. TOMPOK SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that vacancies in Grade I of the CSS which occurred during 1980 were dereserved;

(b) whether it is also a fact that SC/ST Section Officers with 8 years' Service as on 30-6-1980 were eligible for promotion against these dereserved vacancies without bringing any extraneous factors but were not promoted; and

(c) if so, what are the reasons therefor and what corrective measures are proposed to be adopted to avoid recurrence of incidents of unwarranted dereservation of vacancies in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

Location for the New Naval Academy

*227. SHRI PATTIAM RAJAN: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have taken a decision regarding the location of a New Naval Academy;

(b) if so, what are the details thereof; and

(c) if the answer to part (a) above be in the negative, what are the reasons for the delay?